

LOK SABHA
UNSTARRED QUESTION NO. 2062
TO BE ANSWERED ON 09TH DECEMBER, 2021
Illegal Sale of Petrol and Diesel in Tamil Nadu

2062. SHRI A.K.P. CHINRAJ:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has received any complaint regarding illegal sale of petrol and diesel for automobiles in the name of mixed hydrocarbon oil in Tamil Nadu and if so, the details thereof;
- (b) the number of persons arrested in this connection from 05-05-21 to 21-11-21 in Tamil Nadu;
- (c) the steps taken by the Government in preventing illegal sale of petrol and diesel; and
- (d) the detail of hydro carbon oil seized in the State of Tamil Nadu from 05-05-21 to 21-11-21?

A N S W E R

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री रामेश्वर तेली)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI RAMESWAR TELI)

- (a) Oil Marketing Companies (OMCs) have informed that reports/representations have been received from Dealers & market in Tamil Nadu on illegal sale of motor fuels of unknown quality – purported to be biodiesel.
- (b) Government of Tamil Nadu has informed that in adulterated Oil cases during 05-05-21 to 21-11-21 there are 78 accused persons.
- (c) MoP&NG through Oil Marketing Companies (OMCs) is committed for delivery of correct Quality and Quantity of Petrol and Diesel. OMCs have informed that action is taken against retail outlet dealers where cases of adulteration are established as per Marketing Discipline Guidelines and Dealership agreement. OMCs have a system of monitoring and surveillance at the Retail Outlets (ROs) and checking of adulteration is a continuous process which includes regular/surprise inspections of ROs, test of samples at authorized labs, third party audits, Automation of ROs etc.
- (d) Government of Tamil Nadu has informed that around 285 KL of adulterated Petrol/Diesel has been seized during 05.05.2021 to 21.11.2021.